

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A.NO. 236 OF 1992
T.A.NO.

DATE OF DECISION 8.7.1997

Divisional Railway Manager, **Petitioner**

Mr. N.S. Shevde, **Advocate for the Petitioner [s]**
Versus

Mr. Ramnareshsingh B. **Respondent**

Mr. U.M. Shastri **Advocate for the Respondent [s]**

CORAM

The Hon'ble Mr. V. Ramakrishnan, Vice Chairman.

The Hon'ble Mr.

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ? *✓*
2. To be referred to the Reporter or not ? *✓*
3. Whether their Lerdships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ? *✓*

Western Railway through
Divisional Railway Manager,
Western Railway,
Pratapnagar, Baroda.

..... Applicant.

(Advocate: Mr. N.S. Shevde)

versus

Workmen working under him
Shri Ramnareshsingh B
C/o. Paschim Railway
Karmachari Parishad,
18, Saraswati Nagar,
Sabarmati, Ahmedabad.

..... Respondent.

ORAL ORDER

O.A. No. 236/92

Date: 8.7.1997.

Per: Hon'ble Mr. V. Ramakrishnan, Vice Chairman.

This O.A. has been clubbed together with O.A. 595/93 which has come up on board today. This O.A. is filed by the Railway Administration challenging the award of the Industrial Tribunal which had ordered reinstatement of the workman Mr. Ramnaresh Singh with 50% back wages alleging that the orders of the Industrial Tribunal are against the law, against the facts of the case and evidence on record. It is relevant to mention here that the workman also had filed an O.A. 595/93 where he had challenged that part of the award which gave only 50% of the back wages claiming that he is entitled to full backwages. He had subsequently filed an M.A. bringing out that this Tribunal had no jurisdiction to entertain applications challenging the award of the Industrial Tribunal and this O.A. was returned to him for approaching the

appropriate forum. Mr. Shevde, Standing Counsel for the Railways who is for the applicant in the present O.A. states that for lack of jurisdiction of this Tribunal, the present O.A. may be returned to the Railways so that they may, if so desired, approach the appropriate forum. I direct accordingly and return the O.A. to the Railway Administration. The O.A. is disposed of finally with the above observation. No costs.

V.Ramakrishnan
(V.Ramakrishnan)
Vice Chairman

v.t.c.